

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:3312
ANSWERED ON:15.04.2010
CONSTITUTIONAL COURT
Reddy Shri Mekapati Rajamohan

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Chief Justice of India (CJI) has suggested that the country needed a new constitutional court to deal exclusively with matters relating to the constitution, inter-State water disputes and disputes and crimes of federal nature;
- (b) if so, the details thereof;
- (c) whether CJI has also suggested that court proceedings in important constitutional and high profile cases must be telecast live;
- (d) if so, the details thereof; and
- (e) the reaction of the Government thereto?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LAW AND JUSTICE (Dr. M. VEERAPFA MOILY)

- (a): No such suggestion has been received from the Chief Justice of India.
- (b): Does not arise.
- (c): No such suggestion has been received from the Chief Justice of India.
- (d) & (e) Does not arise.